

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3117
ANSWERED ON:20.12.2004
CONSTRUCTION WORKERS
Khair Shri Chandrakant Bhaurao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether construction workers belonging to mining, loading and transporting materials have not been covered by `The Building and other Construction Workers (Regulation of Employment and Conditions of Services) Act, 1996;
- (b) if so, the reasons therefor; and
- (c) by when those workers will also be covered under the said act?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): As per sections 2(d) and (e) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Act, 1996 a `building worker` means a persons who is employed to do any skilled, semi-skilled or unskilled, manual, supervisory, technical or clerical work etc. in the `building or other construction work` which include the construction, alteration, repairs, maintenance or demolition or relating to building street, roads, railways, tramways, airfields, irrigation, drainage, embankment and navigation works, flood control works, generation, transmission and distribution of power, water works, oil and gas installations, electric lines, wireless, radio, televisions, telephone, telegraph and overseas communications, dams, canal reservoirs, water courses, tunnels, bridges, viaducts, aqua ducts, pipelines, towers, cooling towers, transmission towers etc. but does not include any building or any construction work to which the provisions of the Factories Act, 1948 or the Mines Act, 1952 apply.

(c): Presently there is no proposal under consideration of the government to amend section 2(d) and (e) of the above Act.